

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:32  
ANSWERED ON:10.08.2007  
LAND ALLOTTED TO TRUST  
Marndi Shri Sudam

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether Ministry & DDA allots land to Trusts, Societies, NGOs, Welfare Associations & others for doing its activities on concessional rates;
- (b) if so, the rates on which land has been allotted from January 01, 2000 till date;
- (c) whether land to SC/ST Welfare Association is given on very nominal rates for its activities;
- (d) if so, the rates on which land has been allotted to such Association from January 01, 2000 till date;
- (e) whether representations received from SC/ST Associations are pending from 2003 till date; and
- (f) if so, the action taken by the Government thereon?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a): Land & Development Office (L&DO) in the Ministry has reported that it allots land to various social/educational/religious and other charitable Trusts/Societies registered under Societies Registration Act, 1860 subject to fulfillment of eligibility conditions, at pre-determined zonal variant rates as well as concessional rates.

Delhi Development Authority (DDA) has reported that allotment of land to various categories of institutions except social, religious and cultural has since been changed from allotment to auction mode. Allotment on zonal variant rates (concessional rate) is now made to societies for the institutions of social, religious and cultural purpose subject to their fulfilling the conditions laid down for allotment in the Nazul Rules.

(b)to(d): L&DO has allotted land at predetermined zonal variant rates and concessional rates to the eligible institutions. During the period from January 2000, two societies were allotted land at concessional rates of Rs.16.5 lakh per acre and the other societies/trusts were allotted land at the provisional zonal variant rate of Rs.88.00 lakh per acre.

DDA has reported that it has allotted land since the year 1999-2000 to date at zonal variant rates varying from Rs.77.00 lakh per acre to Rs.698.90 lakh per acre. As per Nazul Rules, there is no special dispensation for SC/STs societies. Further, the data for allotment is not separately maintained for such societies in DDA.

(e)&(f): L&DO has reported that such representations have been received but the requests could not be processed further due to non-availability of allottable land.

DDA has reported that a representation was received from SC/ST Welfare Association for allotment of land. However, as per existing policy they are not eligible for allotment.